

[Shri Jyotirmoy Bosu]

kindly consider them and allow a discussion ?

MR. SPEAKER : I want to make this observation. Normally we allow only questions on call attention motions. We are again relapsing into the old practice of making long speeches. We should ask questions in one minute or at the most two minutes. I suggest that such questions are put and replies also given on the same lines as they used to be before.

So far as Mr. Bosu's question is concerned, it will be placed before the Business Advisory Committee. It is up to them to agree or not; I have no objection.

13.10 hrs.

RE : ISSUE OF ORDINANCES

श्री अटल बिहारी वाजपेयी (ग्यालियर) :

अध्यक्ष जी, कल मैंने आप को एक पत्र लिखा था, उन आर्डिनेन्सेज के बारे में जो सरकार द्वारा जारी किये गये हैं। मैं चाहता हूँ कि उस पर चर्चा हो, यह बड़ा महत्वपूर्ण मामला है। कल डिप्टी स्पीकर महोदय ने हम को इजाजत नहीं दी.....

SHRI YESHWANTRAO CHAVAN :
When they come up, they can be discussed.

श्री अटल बिहारी वाजपेयी : वह चर्चा जब होगी तो हर एक पर अलग-अलग होगी। मेरी प्रार्थना यह थी कि आप अध्यक्ष के नाते इनको फटकार लगाइये। ये आर्डिनेन्स राज्य चलाना चाहते हैं। मावलंकर साहब ने ऐसा किया था, आप उन की परम्परा को कायम रखना चाहते हैं तो ऐसा कीजिये।

अध्यक्ष महोदय : मावलंकर साहब जैसा माहौल तो दीजिये, आप उस माहौल को कायम

नहीं करते हैं। कल मावलंकर साहब के जमाने की बात हो रही थी, आप भी इस तरह का माहौल पैदा न कीजिये। मैं आप की इस बात से सहमत हूँ कि इतने आर्डिनेन्स जारी नहीं करने चाहिये, मावलंकर साहब के हुकम को मानना चाहिये।

SHRI S. M. BANERJEE (Kanpur) :
Yesterday I wanted to submit something, but I could not. You are allowing calling attention on high prices etc., for which I must thank you, but there are other very important matters also. For instance, 32 Defence employees and 13 employees of the West Bengal Government have been dismissed under the President's special powers under various articles of the Constitution, without being given an opportunity to explain. I request you either to admit a call attention or ask the Minister to make a statement in this regard. I was a Government employee. I know, the same thing was used against me.

MR. SPEAKER : There is a proper time for referring to everything, and you should not abruptly get up.

SHRI S. M. BANERJEE : I requested you.

MR. SPEAKER : You cannot take advantage saying that you requested me. We have a discussion fixed on West Bengal.

SHRI S. M. BANERJEE : This is not covered by that. That motion reads :

"That this House expresses its serious concern at the deteriorating law and order situation in West Bengal and role therein of a section of the police, C.R.P., official machinery and anti-social elements."

Neither the anti-social elements nor the C.R.P. have dismissed them. Will you allow me to speak on this in that discussion ?

SHRI JYOTIRMOY BOSU : It is in the fitness of things that you ask the Minister to make a statement about these employees as it is a very serious matter.

MR. SPEAKER : I will consider.

श्री इसहाक सम्भली (अमरोहा) : स्पीकर साहब, हमने आप के पास एक नोटिस भेजा है। तीन आर्डिनेन्स के तहत 70 करोड़ रुपये के टैकम लगाये गये हैं और वे कल से लागू हो गये हैं। अगर 15 दिन के बाद उन पर बहस होगी और तब हम रेजोल्यूशन रखेंगे तो बहुत देर हो जायेगी। हम चाहते हैं कि उन पर जल्द बहस होनी चाहिये।

شری اسحاق سمبلی (امروہا) : سپیکر

صاحب مہ نے آپ کے پاس ایک نوٹس بھیجا ہے۔ تین آرڈیننس کے تحت 70 کروڑ روپیہ کے ٹیکس لگائے گئے ہیں۔ اور وہ کل سے لاگو ہو گئے ہیں اگر 15 دن کے بعد ان پر بحث ہوگی تو، جب ہم ریزولوشن رکھیں گے تو بہت دیر ہو جائے گی ہم چاہتے ہیں کہ ان پر جلد بحث ہوئی جائے۔

MR. SPEAKER : As far as the ordinances are concerned, I personally think it is not a light matter to be ignored. Certain observations have been made by my predecessor Mr. Mavalankar based on very sound judgment. There was a brief spell of intersession, not more than three months, and there are a number of ordinances which could perhaps wait. I will not use the word which Shri Vajpayee suggested, but I would invite the attention of the Government to see that there is real emergency or urgency justifying the issue of the ordinances. There should not be much of a hurry about those ordinances that can wait for the session of Parliament.

AN HON. MEMBER : Whom are you addressing? There are no Ministers there.

MR. SPEAKER : I presume the Government is sitting on this side. I quite appreciate the force of the objection and I am going to take up the matter at a personal level with the Prime Minister. If Shri Vajpayee had not used that word, I would have said something more.

SHRI ATAL BIHARI VAJPAYEE : I am prepared to withdraw it; please say something more.

श्री एस० एम० बनर्जी : लेकिन, अध्यक्ष महोदय, हम इतना जरूर बतलाना चाहते हैं कि कुछ आर्डिनेन्स जरूरी थे, जैसे "टैकिंग-ओवर आफ क्लोज्ड यूनिट्स" उनको लेना बहुत जरूरी थी.....

MR. SPEAKER : I did not say about all the ordinances. Those ordinances which have no urgency should not be pushed through in the intersession period. I will be taking it up with the Prime Minister. We will have to evolve some method of continuing this convention, so that there may be no objection in future. After all, we have been repeating this since the time of Shri Mavalankar. All of us have stuck to it all these years. We discussed it in the Presiding Officers' conference also. I assure you, I will bring all these facts to the notice of the Prime Minister.

13 17 hrs.

PAPERS LAID ON THE TABLE

REVIEW, ANNUAL REPORT AND DIRECTOR'S REPORT ETC. OF ORISSA ROAD TRANSPORT CO. LTD. AND A STATEMENT RELATING THERETO

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :